



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 1116 of 2003

Applicant(s) K. S. Mohy Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s. D. R. Pathark Advocate for Respondent(s)

*S. R. Mohapatra
N. S. Panda*

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9-1-0. for Rs. 50/- for
for Registration H.

DR
10/12/03

*S.O. (J)
DR
11.12.03*

*DR
11.12.03*

*DR
Registrar*

*DR
11.12.03
For Admission.*

*DR
11.12.03*

Bench

REGISTER

*DR
Registrar*

11/12/03

Order No.1 dated 12.12.2003

Heard Shri S.R.Mohapatra, learned
counsel for the applicant and Shri R.C.Rath,
learned Standing Counsel (on whom a copy of
this O.A. has been served) on the question
of admission.

The grievance of the applicant is
that by order dated 1.10.2003 passed by the
Divisional Railway Manager(P), Khurda

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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he has been granted proforma promotion with effect from the date his junior, viz., Shri A.K.Sahoo was promoted and although he has been granted monetary benefit from the date he would take over the responsibility of Senior Book Clerk, no financial benefit has been granted to him retrospectively. It has been disclosed by the learned counsel for the applicant that he has not submitted any representation to D.R.M.(P) for reconsideration of his plea that he should be given back wages for antedating his promotion.

Mere existence of right is not enough to approach the Tribunal. In the first instance the applicant should have approached the departmental authorities for redressal of his grievance, if any. In the said premises, the applicant is directed to submit representation before DRM(P) working under Res.No.2 for redressal of his grievance.

Accordingly, this O.A. is disposed of at the admission stage itself. No costs.

VICE-CHAIRMAN

MEMBER(JUDICIAL)